

OPEN COURT

CENTRAL ADMINISTRATIVE TRIBUNAL
ALLAHABAD BENCH
ALLAHABAD.

Original Application NO. 789 of 2006

ALLAHABAD THIS THE 31ST DAY OF JULY 2006

HON'BLE MR. A.K. Bhatnagar, J.M
Hon'ble Mr. P.K. Chatterji, A.M

Chhedi Lal Yadav late Sri Narayan Yadav working as Chaukidar in
Regional Carpet Store Lekhraj Jhunsi, Allahabad.

.....Applicant.

(By Advocate : Sri B.P. Yadav)

Versus.

1. Union of India through the Secretary Ministry of Textile, New Delhi.
2. Development Commissioner @, Ministry of Textile West Block No.7, R.K. Puram, New Delhi.
3. Deputy Director filed Administrative Cell, Office of the Development Commissioner, R-46, Maha Nagar, Vistor (J. Park), Lucknow.
4. Assistant Director, D.C. (H) 1-A/3-A, Ram Priya Road, Allahabad.

.....Respondents.

(By Advocate : Sri S. Singh)

ORDER

By Hon'ble Mr. A.K. Bhatnagar, J.M

By this O.A., the applicant has prayed for a direction to the respondents to pay the benefit of 2nd Assured Career Progression (in short A.C.P) under promotional higher pay scale of Rs.3050-4590.

2. Learned counsel for the applicant submitted that several employees of the department have been granted 2nd A.C.P in the pay scale of rs.3050-4590 but the applicant has not so far accorded with the same benefit and his pay has been fixed in the Grade of Rs.2750-4000. Learned counsel for the applicant further invited our attention on Annexure A-5 of the O.A. and submitted that the benefit of 2nd A.C.P has been granted to the persons shown at Sl. NO.44 and 45 namely

2,

Shri D.K. Rai and Sri B.L. Pandey working on the same post of Chawkidar.

3. Aggrieved by the discrimination of the Department, he has submitted several representations to the department but no action has so far been taken hence he filed this O.A.

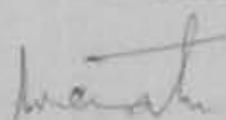
4. Learned counsel for the applicant while arguing the case, submitted the latest representation filed by him is dated 15.3.2004 filed as Annexure A-3 to respondent No.4 namely Assistant Director, D.C. (H) but the same is still lying undecided on the end of respondents. He submitted that applicant will be satisfied if his representation dated 15.3.2004 (Annexure A-3) is decided by the Competent Authority as per Rules within a stipulate period.

5. Sri A.K. Dwivedi holding brief of Sri S. Singh Senior Standing Counsel for Union of India is present and has got no serious objection if his representation is decided in accordance with law.

6. After hearing counsel for the parties, we are of the view that this O.A. can be disposed of at the initial stage itself by issuing an appropriate direction.

7. Accordingly, the O.A. is disposed of with a direction to the Competent Authority/respondent NO.4 to consider and decide the representation of the applicant dated 15.3.2006 filed as Annexure A-3 by a reasoned and speaking order within a period of 3 months from the date of receipt of a copy of the order.

No costs.



Member-A



✓
Member-J

Manish/-